

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No.
T.A. No.

88 1987

DATE OF DECISION 23.1.1987

Shri Pritam Singh Preet

Applicant
Petitioner

Ms. Nandini Puri

Applicant
Advocate for the Petitioner(s)

Versus

Union of India & Ors

Respondents

None

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice K. Madhava Reddy, Chairman

The Hon'ble Mr. Kaushal Kumar, Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether to be circulated to all the Benches? *No*

Mr. Kaushal Kumar
(Kaushal Kumar)
Member 23.1.87

K. Madhava Reddy
(K. Madhava Reddy)
Chairman 23.1.87

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN. NO. OA 88/87

Dated: 23.1.87

Shri Pritam Singh Preet Applicant

Vs.

Union of India & Ors. Respondents

CORAM: Hon'ble Mr. Justice K. Madhava Reddy, Chairman
Hon'ble Mr. Kaushal Kumar, Member

For the Applicant Ms. Nandini Puri, counsel.

For the Respondents None.

(Judgement of the Bench delivered by Hon'ble
Mr. Justice K. Madhava Reddy, Chairman)

The applicant had joined service in 1956 and in the service record his date of birth is entered as 7.1.29. In the Matriculation Certificate also his date of birth is recorded as 7.1.29. That certificate was issued in the year 1945 by the Punjab University, Lahore. The correctness of the entry in the said record and all other records which showed that the applicant was born on 7.1.29 was never disputed during the course of his long service of 31 years. This application, for correcting the date of birth in the service record to show that he was born on 15.12.1929 and not on 7.1.1929 as entered in the service record, is filed for the first time on 21.1.1987 when the applicant is retiring on 31.1.1987. Apart from the fact that it is ^a belated claim, it is not supported by unimpeachable evidence. The only record on which reliance is placed is an extract from the General Register of Births. The said extract is stated to have been taken on 28.1.1952, the photostate copy of which is

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placed on the file. Assuming that this is an authenticated extract of the original note which we need not to go into, that extract shows that a male child was born to one Shri Sunder Singh S/O Atma Singh. There is nothing to connect that entry to the applicant. Reliance is also placed on an affidavit(Annexure 'D') filed by the applicant himself in which he avers that no other male child was born in the family of Shri Sunder Singh on 7.1.1929. On the basis of these two documents correction of the longstanding entry of date of birth is sought. So far as the averment in the affidavit is concerned, it is a self serving document which cannot advance the case of the applicant. As regards the extract, there is nothing to show that it was the applicant who was born on that date. Admittedly he has a brother but according to him, his brother is 9 years younger to him. But that fact is not supported by any other evidence. This application is, therefore, dismissed.



(Kaushal Kumar)
Member
23.1.87



(K. Madhava Reddy)
Chairman
23.1.87